Commercial Complex(BDA) Indiranagar Dangalore - 560 038

Dated : 10 APR 1989

rev iew	APPLICATION NO (8)	16	/ 20
IN APPLICA	ATION NO. 1819/88(F)		/ 03
	พ.ค. ทอ (ร)		/

Applicant (x)

Respondent (s)

Shri S. Parthivan

V/s The Secretary, Dept of Telecom, New Delhi & 4 Ors

To

1. Shri S. Parthivan
Upper Division Clark
Office of the Chief General Manager
Telecommunications
Karnataka Circle
Maruthi Complex
No. 327, Vth Main
Gandhinager
Bengelore - 560 009

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of ORDER/EXEX/INTERIOR ERROR passed by this Tribunal in the above said application(%) on 31-3-89

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DEPUTY REGISTRAR

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH BANGALORE

DATED THIS THE THIRTY FIRST DAY OF MARCH , 1989

Present : Hon*ble Justice Sri K.S.Puttaswamy Vice-Chairman

Hon'ble Sri L.H.A.Rego

Member (A)

REVIEW APPLICATION No.16/89.

\$.Paffhivan,
UDC, O/o the
Chief General Manager
Telecom, No.327, Vth Main,
Maruthi Complex,
Gandhinagar,
Bangalore - 9.

Applicant

vs.

1. Union of India represented by its Secretary, Department of Telecom, No.20, Sanchar Bhavan, Asoka Road, New Delhi - 1.



- 2. Chief General Manager, Telecommunications, Karnataka Circle, No.327, Vth Main, Maruthi Complex, Gandhinagar, Bangalore 9.
- 3. Director General, Central Government Health Scheme, D wing, 5th Floor, Nirman Bhavan, New Delhi-1.
- 4. The Chief Medical Officer,
 Tresently Deputy Director,
 Central Government Health Scheme,
 No.21/2, 2A, IXth Main,
 IIIrd Block West,
 Jayanagar,
 Bangalore 11.

Respondents

This application having come up before the Tribunal today Hon'ble Vice Chairman made the following:

ORDER

- In this application made under Section 22(3)(f) of the Administrative Tribunals Act, 1985, (the Act). Sri Parthivan, the applicant has sought for a review of our order made on 2.3.1989 dismissing his application No.1819/88.
- 2. In A.No.1819/88, the applicant had contested the recovery of a sum of Rs.543/- detailed in para 6 of our order. One Sri L.Srikanta Rao, Advocate argued the case on behalf of and in the presence of the applicant exhaustively for more than two hours. On hearing Sri Srikanta Rao and the learned counsel for the respondents we dictated our order in the open court dismissing the said application.
- But the applicant who claims that he had "discovered" thereafter, important matter/ evidence, which wasnot within his knowledge and therefore could not be produced, by him earlier despite due diligence on his part has now presented this review application, which is nearly twice in length as compared to his original application as it runs to 12 pages. He appeared in person and argued his case.
- 4. We have carefully perused the review application and considered the submissions of Sri Parthivan.

the facts and the documents now relied upon by him therein, is nothing but a repetition of what was stated by him earlier, and they do not constitute discovery of new and importnat matter of evidence, which after exercise of due diligence was not within his knowledge when he filed the application and an order thereon was made by us. On this short ground alone, the review application is meritless and calls for its dismissal in limine by us.

Every one of the groundsurged by him in this review application does not disclose a patent error of facts and for law, as to justify review under Section 22(3)(f) of the Administrative Tribunal Act 1985 read with Order 47 Rule 1 of the Divil Procedure Code.

"he to whom more is granted than is just, wants more than is granted" - cuit olus liest quam par est plus vult quam liest as the applicant is making fetish of a trivial cliam of 3.543/- when the Government has been more than liberal, in reimbursing medical expenses to him, to the tune of thousands of rupees. The applicant should realise, in this context, that the secret of contentment, is wanting what one has, and not having what one wants.

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In the light of the foregoing, we hold that this application wholly bereft of merit. We, therefore, reject the same at the admission stage itself, without notice to the respondents.

Sdlvice chairman - mov

MEMBER (A) 1-5.99

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TRUE COPY

DEPUTY REGISTRAR (JDL)
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE